

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 31386/2017

(Arising out of impugned final judgment and order dated 14-11-2017 in LPA No. 1914/2017 passed by the High Court Of Gujarat At Ahmedabad)

INDIAN WIND ENERGY ASSOCIATION

Petitioner(s)

VERSUS

GUJARAT URJA VIKAS NIGAM LIMITED (GUVNL) & ORS. Respondent(s)
(and IA No.126744/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS and
IA No.129176/2017-INTERVENTION APPLICATION)

Date : 04-12-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE NAVIN SINHAFor Petitioner(s) Mr. Ranjit Kumar, Sr. Adv.
Mr. Hemant Singh, Adv.
Mr. Biju Mattam, Adv.
Mr. Divyanshu Bhatt, Adv.
Ms. Divya Roy, AORFor Respondent(s) Mr. K.K.Venugopal, AG,
Mr. M.G.Ramachandran, Adv.
Ms. Hemantika Wahi, AOR
Ms. Jesal Wahi, adv.
Ms. Shodhika Sharma, Adv.IA No. 12916/17 Mr. Sandeep Grover, Adv.
Ms. Pankhuri Bhardwaj, Adv.
Ms. Sukriti Mago, Adv.
Mr. Rajat Singh, Adv.UPON hearing the counsel the Court made the following
O R D E R

Application for intervention is allowed.

Leave granted.

Liberty to mention the interim relief application.

(SHASHI SAREEN)
AR CUM PS(SAROJ KUMARI GAUR)
BRANCH OFFICER

